

	<p>N O T E -----</p> <p>A Special Lok Adalat is going to be held on 09.01.2016 (SATURDAY) in the premises of this Hon'ble High Court headed by Hon'ble Mr. Justice K. Kannan in court room no. 20 at 11:00 a.m.</p> <p>All the concerned counsels are requested to ensure the presence of the parties.</p>
	<p>SUPREME COURT OF INDIA -----</p> <p>F. NO.1/RR(SCANNING)/2014/SCI DATED: 24TH NOVEMBER, 2015 PUBLIC NOTICE -----</p> <p>IN CONTINUATION OF EARLIER PUBLIC NOTICES OF EVEN NO., LAST ONE BEING DATED 29TH OCTOBER,2015, IT IS AGAIN CIRCULATED FOR INFORMATION OF ALL CONCERNED THAT UNDER ORDER LVI OF THE SUPREME COURT RULES, 2013, PART-I OF EACH CASE RECORD SHALL BE PRESERVED PERMANENTLY IN PHYSICAL, DIGITIZED, SCANNED, MICRO-FILMED OR ANY SUCH OTHER FORM, AS MAY BE DECIDED BY HON'BLE THE CHIEF JUSTICE OF INDIA AND PART-II TO BE PRESERVED FOR THE PERIOD, AS PRESCRIBED UNDER THE SAID RULES.</p> <p>IN ADDITION TO THE RECORDS OF DISPOSED OF CIVIL APPEALS FOR THE YEARS 1986 TO 1993, AS ALREADY INTIMATED, FURTHER RECORDS OF DISPOSED OF CIVIL APPEALS FOR THE YEARS UPTO 1995 AND FOR THE YEARS FROM 1994 TO 1996 HAVE BEEN SCANNED AND CONVERTED INTO ELECTRONIC FORM, DULY CERTIFIED, IN TERMS OF THE REQUIREMENTS OF THE PROVISIONS CONTAINED IN SECTION 7 OF THE INFORMATION TECHNOLOGY ACT 2000 ('IT ACT') AND ELECTRONIC COPIES ARE BEING PRESERVED. COPIES, AS CERTIFIED, IN TERMS OF IT ACT, CAN BE PROVIDED ON REQUEST, IN ACCORDANCE WITH THE PROVISIONS OF THE SUPREME COURT RULES, 2013.</p> <p>IN VIEW OF THE CONVERSION OF THE CASE RECORDS OF CIVIL APPEALS FOR THE YEARS UPTO 1955 AND FOR THE YEARS FROM 1994 TO 1996 INTO DIGITIZED/ELECTRONIC FORM, AS DIRECTED BY HON'BLE THE CHIEF JUSTICE OF INDIA, THE SAME ARE TO BE DESTROYED. LITIGANTS/ADVOCATES, WHO HAVE FILED ANY ORIGINAL DOCUMENT IN THE DECIDED CIVIL APPEALS FOR THE YEARS UPTO 1955 AND FOR THE YEARS FROM 1994 TO 1996 AND ARE INTERESTED FOR RETURN OF THE DOCUMENT, CAN APPLY TO THE REGISTRAR, SUPREME COURT OF INDIA BY FILING AN APPLICATION UNDER RULE 7, ORDER VIII, SUPREME COURT RULES, 2013 FOR RETURN OF SUCH ORIGINAL DOCUMENT, WITHIN THE PERIOD OF THREE WEEKS MORE FROM THE DATE OF ISSUE OF THIS NOTICE. IF NO SUCH APPLICATION IS RECEIVED, THE RECORD OF THE CASE SHALL BE LIABLE TO BE DESTROYED AND NO CLAIM WHATSOEVER IN RESPECT THEREOF SHALL BE ENTERTAINED THEREAFTER.</p> <p>NO FURTHER NOTICE SHALL BE GIVEN IN THIS REGARD.</p> <p>SD/- (V.S.R. AVADHANI) SECRETARY GENERAL</p>
	<p>N O T E -----</p> <p>VIDE NOTIFICATION DATED 07.10.2015, IT HAS BEEN NOTIFIED THAT 16.12.2015 (WEDNESDAY) WILL BE OBSERVED AS HOLIDAY IN THIS COURT</p>

	<p>ON ACCOUNT OF MARTYRDOM DAY OF SRI GURU TEG BAHADUR JI AND HOLIDAY ALREADY DECLARED ON THIS ACCOUNT ON 24.11.2015 (TUESDAY) WILL NOW BE A LOCAL HOLIDAY IN THIS COURT AND IN LIEU THEREOF, SATURDAY FALLING ON 19.12.2015 WILL BE OBSERVED AS COURT WORKING DAY IN THIS COURT.</p> <p>CASES WHICH ARE ADJOURNED FOR 16.12.2015 WILL BE LISTED ON 19.12.2015.</p> <p>SD/- REGISTRAR JUDICIAL 15.10.2015</p>
	<p>Re:- Request to Advocates to keep their E-mail addresses and mobile numbers updated with the Registry.</p> <p>NOTICE -----</p> <p>All the Advocates are requested to keep their E-mail addresses and mobile numbers updated</p> <p>with the Registry of this Hon'ble Court so that notices and other information could be sent on</p> <p>updated E-mail addresses.</p> <p>Sd/- Registrar Judicial</p> <p style="text-align: right;">26.9.2015</p>
	<p>NOTE</p> <p>AS PER ORDER DATED 03/03/2015 OF HON'BLE COMPUTER COMMITTEE APPROVED BY HON'BLE THE ACTING CHIEF JUSTICE ALL THE MISCELLANEOUS APPLICATIONS ARE TO BE FILED TWO DAYS PRIOR TO THE DATE ALREADY FIXED IN THE CASE. MEMBERS OF THE BAR/LITIGANTS ARE REQUESTED TO FILE SUCH MISCELLANEOUS APPLICATIONS TWO DAYS ADVANCE. THIS WILL BE MADE APPLICABLE W.E.F. 01/09/2015. ANY MISCELLANEOUS APPLICATION WHICH IS NOT FILED IN ACCORDANCE WITH THE ABOVE SAID PROCEDURE WILL NOT BE ENTERTAINED.</p> <p>SD/- REGISTRAR JUDICIAL 25/08/2015</p>
	<p>NOTICE</p> <p>THE ADVOCATES/LITIGANTS ARE REQUESTED THAT WHEN MAIN CASE(S)/APPLICATION(S) IS FILED AND THE VERNACULAR DOCUMENT(S) IS ALSO FILED ALONGWITH IT, THE SAME BE ALSO PAGE- MARKED AND SHOWN IN THE INDEX, FAILING WHICH AN OBJECTION WILL BE RAISED W.E.F. 01/09/2015.</p> <p>SD/- REGISTRAR JUDICIAL 25/08/2015</p>
	<p>NOTICE</p> <p>ALL THE MEMBERS OF THE BAR AND LITIGANTS ARE REQUESTED TO MENTION SPECIFICALLY IN THE MEMORANDUM OF PARTIES IN ALL THE</p>

	<p>CASES FILED IN THIS HON'BLE HIGH COURT ON CIVIL SIDE AS TO WHICH ARE CONTESTING RESPONDENT(S) AND WHICH ARE THE PROFORMA RESPONDENT(S) FAILING WHICH AN OBJECTION WILL BE RAISED W.E.F. 01.09.2015.</p> <p>SD/- REGISTRAR JUDICIAL 25/08/2015</p>
	<p>NOTE</p> <p>MISCELLANEOUS APPLICATIONS IN CIVIL AND CRIMINAL CASES WILL NOW BE LISTED FOR HEARING AFTER A GAP OF ONE DAY AS BEING FOLLOWED IN MAIN CASES TO FACILITATE SCANNING AND TO AVOID DELAY IN PREPARING CAUSE-LIST. THE DELAY IN ISSUING CAUSE-LIST DELAYS THE HYPER-LINKING PROCESS FOR PAPERLESS COURT. ADVOCATES ARE REQUESTED TO FILE MISCELLANEOUS APPLICATIONS IN MAIN CASE TWO DAYS PRIOR TO THE DATE FIXED. THIS PRACTICE WILL START FUNCTIONING W.E.F. 23.03.2015.</p> <p>SD/- REGISTRAR JUDICIAL</p>
	<p>NOTE</p> <p>----</p> <p>IT IS FOR THE INFORMATION OF ALL CONCERNED THAT PARTIES IN THE APPEALS/CASES BE ARRAYED IN MEMO OF PARTY(S) "AS IT IS" AS FRAMED BEFORE TRIAL COURT/APPELLATE COURT AND TITLE OF THE CASE OR PARTY(S) MADE THEREIN BE NOT CHANGED WHETHER THE PARTY DIED BEFORE OR AFTER THE DECISION RENDERED IN TRIAL COURT/APPELLATE COURT.</p> <p>SD/- REGISTRAR (JUDICIAL) 12.11.2014</p>
	<p>NOTE</p> <p>=====</p> <p>"IN THE HEAD NOTE OF PETITIONS FILED FOR GRANT OF ANTICIPATORY BAIL(S)/ REGULAR BAIL(S)/APPLICATION(S) UNDER SECTION 389/397 of Cr.P.C. FILED IN CRL. APPEAL(S)/CRIMINAL REVISION(S), IT SHOULD BE SPECIFICALLY MENTIONED THAT THE SAME IS THE FIRST OR SECOND PETITION/APPLICATION, W.E.F. 28.10.2014."</p> <p>SD/- REGISTRAR JUDICIAL 13.10.2014</p>
	<p>NOTE</p> <p>----</p> <p>IT IS FOR THE INFORMATION OF ALL CONCERNED THAT BAIL APPLICATIONS FILED UNDER SECTION 389/397 OF Cr.P.C. FOR SUSPENSION OF SENTENCE FILED IN ADMITTED CRIMINAL REVISION/APPEALS, WOULD BE LISTED AFTER A GAP OF 15 DAYS W.E.F. 15.10.2014, ON ADDING THE MAIN CASE(S).</p> <p>THE BAIL APPLICATIONS WOULD BE LISTED FOR THE FIRST TIME IN THE ORDINARY MOTION LIST. AFTER FILING THE APPLICATION, E-MAIL WOULD BE SENT TO THE OFFICE OF ADVOCATE GENERAL PUNJAB, ADVOCATE GENERAL HARYANA, STANDING COUNSEL U.T., CHANDIGARH AND PARVY CELL, (PUNJAB). PROCESS FEE OF RS.25/- IS REQUIRED TO BE AFFIXED WITH THE APPLICATIONS.</p>

	SD/- REGISTRAR (JUDICIAL) 1.10.14
	<p>N O T E -----</p> <p>SCANNING OF FRESH CRIMINAL CASES HAS BEEN STARTED IN THE DRR SECTION. ALL THE ADVOCATES/LITIGANTS ARE REQUESTED NOT TO USE STAPLE PINS, ALL-PINS AND POKERS FOR CREATING HOLES WHILE FILING FRESH PETITIONS RATHER THEY SHOULD USE PUNCHING MACHINES SO THAT PAPERS MAY NOT GET CRUMPLED AND SCANNING OF THE CASES COULD BE DONE SMOOTHLY.</p> <p>SD/- REGISTRAR (JUDICIAL) 12.09.2014.</p>
	<p>N O T E</p> <p>IT IS FOR INFORMATION OF ALL CONCERNED THAT CASES WHERE ANY DOCUMENT IS ILLEGIBLE, BEING DIM ETC., THE SAME SHALL NOT BE ACCEPTED BY DRR.</p> <p>SD/- REGISTRAR (JUDICIAL) 09/09/2014</p>
	<p>N O T E</p> <p>HON'BLE THE CHIEF JUSTICE IS PLEASED TO ORDER THAT "MENTIONING OF CASES TO BE FIXED FOR HEARING SAME DAY/ON A PARTICULAR DATE SHALL BE TAKEN UP AT 10 AM ONLY. THEREAFTER NO REQUEST SHALL BE ENTERTAINED".</p> <p>SD/- REGISTRAR JUDICIAL</p>
	<p>N O T I C E *****</p> <p>In consultation with the President and other office bearers of the Bar Association, it has been decided to start in a phased manner the filing of the cases along with soft copies i.e. with Pen Drive, DVD, CD in digitally signed PDF format. It has been decided that at the first instance w.e.f. 1.3.2013 all Tax and Company matters, which are accompanied with soft copies will be listed for hearing as per the present practice next day, but the cases, which are not accompanied with soft copies will be listed after a gap of one working day so that the same could be scanned.</p> <p>Therefore, the members of the Bar are requested to present soft copies of the Tax and Company matters, in the following manner:-</p> <p>i) The Pen Drive,DVD, CD should contain a digitally signed PDF file either by the counsel filing the petition or by the petitioner himself.</p> <p>ii) The counsel or the petitioner shall certify that the soft copy is the same</p>

	<p>as the Hard copy. In this regard, an additional note at the foot of the index shall be given by the petitioner/ counsel.</p> <p>iii) The signed copy should be in a single file. It should be ensured that the Pen Drive, DVD, CD is virus free.</p> <p>iv) In case, the Registry raises objections, the file will be required to be resubmitted after removal of such objections, in the above manner only.</p> <p>sd/- Registrar Judicial 28.02.2013</p>
	<p>NOTICE REGARDING E-FILING OF PROTECTION MATTERS (RUN AWAY COUPLE'S CASES)</p> <p>In Protection Matters (run away couple's cases) counsel/ parties may give the soft copy as well as hard copy of the cases so that same could be listed next day as per procedure already laid down in notice published for e-filing of Tax and Company matters. This procedure will be effective w.e.f. 15.03.2013.</p> <p>sd/- Registrar Judicial 05.03.2013</p>
	<p>NOTE -.-.-</p> <p>On the Resolution of the Bar, Hon'ble The Chief Justice has been pleased to pass the following orders:-</p> <p>“ It is decided that in all civil and criminal matters, the formal applications such as applications to seek exemption from filing certified copies; from filing original or translated documents; to place on record documents; or any other formal relief shall not be required to be filed separately. It would be sufficient to seek relief specifically in respect of such matters in the prayer clause of main petition supported by affidavit of main petition. However, the separate applications to seek statutory relief such as to seek condonation of delay, interim injunction, for stay of decree or order and of additional evidence; to implead legal representative; suspension of sentence etc. would be required to be filed.”</p> <p>Advocates/ Parties are requested to file their Petition(s) in accordance with the above said guidelines.</p> <p>Sd/- Registrar Judicial 08.03.2013</p>
	<p>NOTICE REGARDING E-FILING OF PROTECTION MATTERS (RUN AWAY COUPLE'S CASES)</p> <p>In Protection Matters (run away couple's cases) counsel/ parties were requested to give the soft copy as well as hard copy of the cases so that same could be listed next day as per procedure already laid down in notice published for e-filing of Tax and Company matters. The procedure which was to be implemented from 15.3.2013 has now been postponed</p>

	<p>till 1.4.2013 so that advocates may obtain digital signature in the meantime.</p> <p>sd/- Registrar Judicial 11.03.2013</p>
	<p>NOTE</p> <p>IT IS FOR INFORMATION OF ALL CONCERNED THAT THE PETITION FILED AGAINST THE ORDER OF THE FAMILY COURT PASSED U/S 125 CR.P.C., THE NOMENCLATURE BE WRITTEN AS "CRR(F)".</p> <p>Sd/- Registrar Judicial 18.3.2013</p>
	<p>NOTICE REGARDING FILING OF SOFT COPY IN PROTECTION MATTERS (RUN AWAY COUPLE'S CASES), TAX AND COMPANY MATTERS -----</p> <p>It is brought to the notice of Advocates/ General Public that two separate counters have been set up in DRR section for accepting digitally signed petitions filed through soft copies i.e. Pen drive, DVD, CD along with hard copy so that these cases could be listed next day.</p> <p>sd/- Registrar Judicial 01.04.2013</p>
	<p>NOTE</p> <p>In future the petition(s) for grant of remission/premature release etc. may be entertained under the category Criminal Writ Petition (CRWP) under Articles 226 of the Constitution of India, which will be effective from 30.04.2013.</p> <p>sd/- Registrar Judicial 23.04.2013</p>
	<p>In criminal cases where exemption for certified copy of impugned order is sought by Advocate, atleast photo stat copy of the impugned order should be attached, failing which an objection will be raised by the Registry.</p> <p>Sd/- Registrar Judicial 26.04.2013</p>
	<p>NOTE ****</p> <p>Hon'ble the Chief Justice has been pleased to order that cases relating to persons with disabilities falling under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be given priority.</p> <p>His Lordship has further been pleased to order that Counsel/Parties will mention</p>

	<p>on the right side of the index of the case “Case relating to person with Disability” and they will</p> <p>also add proof of the disability as provided under the Act. The fact that cases relates to disable</p> <p>person will be depicted in the cause list.</p> <p>Sd/- Registrar Judicial</p>
	<p>NOTICE *****</p> <p>While deciding CWP No.15987 of 2013, Hon’ble 1St Division Bench passed the following orders on 26.07.2013.</p> <p>“1.The petitioners have styled the present writ petition as a Public Interest Litigation (PIL),</p> <p>aggrieved by alleged illegal encroachment by the occupants of the shops located in Old Grain</p> <p>Market under limits of the Municipal Council, Sunam. The petitioners obtained information under</p> <p>the Right to Information Act, but thereafter have not made any representation to the concerned</p> <p>authorities to take remedial action and have straightaway filed the PIL.</p> <p>2.We are, thus, of the view that petitioners ought to have first approached the concerned</p> <p>authorities with a representation and on failure to take action only could have approached the</p> <p>Court for redressal of the grievance.</p> <p>3.We have also perused the Maintainability of Public Interest Litigation Rules, 2010, which have</p> <p>laid down the guidelines for entertaining a public interest petition. The nature of grievance set</p> <p>out in the petition does not fall within the defined Clauses of Para-6 where a PIL may be ordinarily</p> <p>entertained. In fact, the present nature of grievance, a cause on which many PILs are filed, is really</p> <p>in the nature of allegations against the municipal authorities for failure to perform their statutory</p> <p>duties and that should be the style of the petition.</p> <p>4.The other aspect we want to emphasis is that the petitioner has to specifically disclose his credentials</p> <p>and his direct or indirect personal motive or interest involved in the case, if any, by way of an</p> <p>affidavit. The expression “specifically disclose his credentials” must,</p>

	<p>naturally, imply that he has to</p> <p>set forth what he does for his living, what public interest he has been espousing, the work done by him</p> <p>in that behalf, the particulars of any matter preferred by him as PIL earlier on which the Court has</p> <p>passed orders, etc. It cannot imply merely writing a sentence that a person is residing in the State, is</p> <p>public-spirited and is, thus, filing a PIL.</p> <p>5.We, thus, direct that the Registry must ensure strict compliance with these rules and will return petitions styled as PIL with objection(s) unless these parameters are specified. In fact, there is a mandate on the Registry as per Clause-7 of the said Rules to verify the antecedents of the persons, Societies or Associations who invoke jurisdiction on the cause of public interest and, if the are not satisfied with the antecedents, to return the petition.</p> <p>6.We are emphasising the aforesaid aspects because we find that we are inundated with PILS which truly are not PILs in the sense the concept is envisaged. They are either personal angst, someone reading a newspaper and annexing a copy of the newspaper making it a cause, making general allegations without any research about the subject or persons who have really no experience or exposure about the subject matter sought to be raised. These are, in fact, purely publicity interest litigations rather than PILs wasting judicial time.</p> <p>7.We, thus, dismiss the PIL with aforesaid directions to the Registry.”</p> <p>All the Hon’ble Members of the Bar and litigants are informed that the Public Interest Litigation must be in consonance with maintainability of Public Interest Litigation Rules, 2010 as emphasized by Hon’ble 1st Division Bench in the above said case, failing which an objection will be raised by the registry.</p> <p>sd/- REGISTRAR JUDICIAL</p>
	<p>NOTE</p> <p>IT HAS COME TO THE NOTICE THAT VAKALATNAMA FILED IN MANY OF THE PETITIONS/APPEALS FILED IN THIS COURT DOES NOT SHOW THE NAME OF THE PERSON WHO HAS SIGNED THE POWER OF ATTORNEY AND WITHOUT MENTIONING THEIR NAMES AND DESIGNATION, IT BECOME DIFFICULT TO IDENTIFY THE SAME.</p> <p>HON'BLE THE CHIEF JUSTICE AND HON'BLE JUDGES HAVE BEEN PLEASED TO ORDER THAT HENCEFORTH, THE AUTHORIZED OFFICER OF THE AUTONOMOUS BODY, BOARDS, CORPORATIONS, AND/OR ANY OTHER PERSON SIGNING POWER OF ATTORNEY SHALL SPECIFY HIS NAME AND ADDRESS AND IF SUCH POWER OF ATTORNEY IS SIGNED IN OFFICIAL CAPACITY, HE/SHE SHALL DISCLOSE HIS DESIGNATION ALSO.</p> <p>THE MEMBERS OF THE BAR ARE REQUESTED TO FILE THE THE POWER OF ATTORNEY AS PER ABOVE SAID DIRECTIONS.</p> <p>SD/- REGISTRAR JUDICIAL.</p>
	<p>IT IS FOR THE INFORMATION OF ALL THE CONCERNED THAT IN CASE THE MARRIED COUPLE FILE THE PETITION(S) FOR PROTECTION IN THIS</p>

	<p>HON'BLE COURT, THEY WILL ENSURE BY WAY OF A DISTINCT PARAGRAPH IN THE PETITION THAT THEY ARE EARLIER MARRIED OR NOT, BEFORE FILING THE PRESENT PROTECTION PETITION, OTHERWISE OBJECTION WILL BE RAISED IN THIS REGARD. IF THE PETITIONERS ARE EARLIER MARRIED PRIOR TO FILING THE PROTECTION PETITION, THEY SHOULD BRING THE FACTUM THAT, IT HAS BEEN DISSOLVED BY A LAWFUL DECREE. IT WILL BE APPLICABLE W.E.F. 29.10.2013.</p> <p>SD/- REGISTRAR JUDICIAL 26.10.2013</p>
	<p>NOTE</p> <p>IT IS FOR INFORMATION OF ALL CONCERNED THAT REGULAR BAIL APPLICATIONS FILED ON ANY DATE OF A WEEK, WOULD BE LISTED ON THE SAME DAY AFTER A WEEK</p> <p>I.E. APPLICATIONS FILED ON MONDAY WOULD BE LISTED ON NEXT MONDAY AND APPLICATIONS FILED ON FRIDAY AND SATURDAY WOULD BE LISTED ON NEXT FRIDAY</p> <p>SUBJECT TO THE AVAILABILITY OF THE RECORDS TO BE ADDED WITH THE FILE. IN THE CASES WHERE CO-ACCUSED AND SAME ACCUSED CASE/CASES ARE TO BE ADDED WOULD BE LISTED NEXT WEEK FROM THE DATE THE CASE IS ADDED. THE CAUTION LIST OF THE CASES WHICH ARE GOING TO BE LISTED WILL BE GENERATED DAILY.</p> <p>THE REGULAR BAIL APPLICATIONS WOULD BE LISTED FOR THE FIRST TIME AT THE BOTTOM OF THE URGENT LIST. AFTER FILING THE CASE, E-MAIL WOULD BE SENT TO THE OFFICE OF ADVOCATE GENERAL, PUNJAB, ADVOCATE GENERAL, HARYANA, STANDING COUNSEL UT CHD. AND PAIRVY CELL (PUNJAB). AT THE TIME OF FILING OF REGULAR BAIL APPLICATIONS PROCESS FEE OF RS.50/-WILL BE AFFIXED.</p> <p>SD/- REGISTRAR JUDICIAL</p>
	<p>NOTE</p> <p>HON'BLE THE CHIEF JUSTICE HAS BEEN PLEASED TO ORDER THAT THE ADVOCATES/PARTIES MAY NOT FILE TYPED COPY AND APPLICATION FOR EXEMPTION IN CIVIL/CRIMINAL CASES WHERE CERTIFIED COPY ON LEGAL PAPER WITH DOUBLE</p>

	<p>SPACE HAVING ONE SIDE PRINTING IS ATTACHED.</p> <p>SD/- REGISTRAR JUDICIAL 23.01.2014</p>
	<p>NOTE</p> <p>IT IS FOR THE INFORMATION OF THE ADVOCATES AND LITIGANTS THAT THE APPEALS (CIVIL OR CRIMINAL), MUST ACCOMPANY THE CERTIFIED COPY OF THE JUDGEMENT/ORDER APPEALED AGAINST. THE APPEAL(S) FILED WITHOUT CERTIFIED COPY SHALL NOT BE ENTERTAINED BY THE REGISTRY.</p> <p>SD/- REGISTRAR JUDICIAL 15/02/2014</p>
	<p>NOTE</p> <p>IT IS FOR THE INFORMATION OF THE ADVOCATES/LITIGANTS THAT AT THE TIME OF FILING OF FRESH LPAS/WRIT PETITIONS OF CAT, A CERTIFICATE BE GIVEN THAT NO DOCUMENTS OTHER THAN FILED IN CIVIL WRIT PETITION/ PETITION FILED BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, HAS BEEN PLACED ON RECORD WITH THE INSTANT LPA/CIVIL WRIT PETITION OF CAT.</p> <p>SD/- REGISTRAR JUDICIAL 21/02/2014</p>
	<p>NOTE</p> <p>HON'BLE THE CHIEF JUSTICE HAS BEEN PLEASED TO ORDER THAT PLEADINGS INTER-SE THE PARTIES MUST BE EXCHANGED AND SHOULD NOT BE CONFINED ONLY TO ONE BETWEEN THE PETITIONER AND THE CONCERNED RESPONDENT. THEREFORE, ALL THE MEMBERS OF THE BAR/LITIGANTS MUST SUPPLY ADVANCE COPY OF REPLY/REPLICATION/REJOINDER TO THE CONCERNED CONTESTED COUNSEL/PARTIES AND A CERTIFICATE IN THIS REGARD BE ALSO GIVEN. IN CIVIL MISC. APPLICATION A NOTE BE ALSO GIVEN ON THE INDEX THAT AN ADVANCE COPY OF REPLY/REPLICATION/REJOINDER HAS BEEN GIVEN TO THE CONCERNED CONTESTED COUNSEL/PARTIES, FAILING WHICH OBJECTION WILL BE RAISED.</p> <p>SD/- REGISTRAR JUDICIAL 18/03/2014</p>
	<p>NOTE REGARDING E-FILING</p> <p>ON THE REQUEST OF PUNJAB AND HARYANA HIGH COURT BAR ASSOCIATION, E-FILING HAS BEEN SUSPENDED TILL 2.2.2015. E.FILING PROCESS WILL NOW</p>

	<p>RESTART W.E.F. 4.2.2015</p> <p>AND IF A CASE IS NOT FILED THROUGH E-FILING ACCOMPANIED BY HARD COPY ON THAT DAY, THE</p> <p>SAME SHALL BE LISTED AFTER A GAP OF ONE DAY AS DECIDED EARLIER. IN THE MEANTIME,</p> <p>MEMBERS OF BAR TO KINDLY TAKE BENEFIT OF DAILY TRAINING FROM 2.30 P.M. TO 4.30 P.M.</p> <p>SD/- REGISTRAR JUDICIAL 20.1.2015</p>
	<p>NOTE</p> <p>IT IS FOR INFORMATION OF ALL CONCERNED THAT CRIMINAL REVISION UNDER</p> <p>SECTION 401 OF CR.P.C., FILED UNDER THE JUVENILE JUSTICE (CARE & PROTECTION OF</p> <p>CHILDREN) ACT, 2000, IN WHICH REGULAR BAIL IS PRAYED FOR, ON ANY DATE OF A WEEK,</p> <p>WOULD BE LISTED ON THE SAME DAY AFTER A WEEK I.E. APPLICATIONS FILED ON MONDAY</p> <p>WOULD BE LISTED ON NEXT MONDAY AND APPLICATIONS FILED ON FRIDAY AND SATURDAY</p> <p>WOULD BE LISTED ON NEXT FRIDAY SUBJECT TO THE AVAILABILITY OF THE RECORDS TO BE</p> <p>ADDED WITH THE CASE FILE AND THE SAME WOULD BE LISTED AFTER A WEEK FROM THE DATE</p> <p>OF ADDING OF CASE FILE. THE CAUTION LIST OF THE CAES WHICH ARE GOING TO BE LISTED,</p> <p>WILL BE GENERATED DAILY.</p> <p>THE ABOVE SAID CRIMINAL REVISIONS UNDER THE JUVENILE JUSTICE (CARE &</p> <p>PROTECTION OF CHILDREN) ACT, 2000, WOULD BE LISTED FOR THE FIRST TIME IN THE</p> <p>ORDINARY MOTION LIST AFTER A GAP OF SEVEN DAYS. AFTER ASSIGNING THE NUMBER TO</p> <p>PETITIONS, E-MAIL WOULD BE SENT TO THE OFFICE OF ADVOCATE GENERAL, PUNJAB,</p> <p>ADVOCATE GENERAL HARYANA, STANDING COUNSEL OF U.T., CHANDIGARH AND PERVY</p> <p>CELL,(PUNJAB). PROCESS FEE OF RS.50/- IS REQUIRED TO BE AFFIXED.</p> <p>SD/- REGISTRAR JUDICIAL 05.08.2015</p>

